

can only say, I have no words to reflect on this. I can only appeal to senior Members of the House that there is need for him to think within. ...(*Interruptions*)... One minute.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I need to put on record one thing which is relevant. In this country, governed by rule of law, the arrest may be by an agency, by the police, but sending someone to jail is not the police's job. ...(*Interruptions*).... It is not the job of an agency also. A court, lawfully acting, sends a person to jail. So anyone, ...(*Interruptions*)... Please listen to me. Anyone in this country holding whatever position, of a minister or a Chief Minister otherwise, if he is in jail, it is in compliance of a Remand Order given by a Judicial Magistrate and, therefore, the assertion by the hon. Member that Executive is sending people to jail is not only factually wrong, but legally also not sustainable, and ...(*Interruptions*)...

GENERAL DISCUSSION ON

The Union Budget 2024-25

and

The Budget of Union Territory of Jammu & Kashmir 2024-25 - *Contd.*

श्री संजय सिंह: सर, जवाब तो सुन लीजिए। ...(*व्यवधान*)... सर, सर... ...(*व्यवधान*)...

श्री सभापति: संजय जी, एक सेकंड। मैं आपको बोलने दूँगा। एक सेकंड। आप तो अनुभवी हैं। आप जब जेल गए, तब शुरू के अंदर तो एजेंसी का रोल था। ...(*व्यवधान*)...

श्री संजय सिंह: सर, मैं वही बता रहा हूँ।

श्री सभापति: उसके बाद ज्यूडिशियल मजिस्ट्रेट के रिमांड से ही गए न?

श्री संजय सिंह: सर, मैं बता रहा हूँ।